

ITEM NO.4 Court No.2 (Video Conferencing) SECTION XII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 16036/2020

(Arising out of impugned final judgment and order dated 03-12-2020 in WP No. 22681/2020 passed by the High Court Of Andhra Pradesh At Amravati)

K ABDUL GANI SHAIKH & ANR.

Petitioner(s)

VERSUS

THE STATE OF ANDHRA PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.136023/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.136024/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.136342/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 30-12-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE ANIRUDDHA BOSE
(VACATION BENCH)

For Petitioner(s) Mr. Saharsh Jauhari, Adv.
Mr. Kuldeep Singh, Adv.
Mr. C.H. Rastrapal, Adv.
Mr. Aditya Soni, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Let the matter be listed before the regular Bench on
04.01.2021.

(SANJAY KUMAR-II)
AR-CUM-PS

(R. NATARAJAN)
AR-CUM-PS

(NISHA TRIPATHI)
BRANCH OFFICER